

ITEM NO.803

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.)No(s).15204-15206/2024

[Arising out of impugned final judgment and order dated 25-07-2024 in CRLRP No. 33/2023 25-07-2024 in CRLRP No. 30/2023 25-07-2024 in CRLRP No. 31/2023 passed by the High Court of Tripura at Agarthala]

TAPASH DATTA

Petitioner(s)

VERSUS

THE STATE OF TRIPURA

Respondent(s)

Date : 26-09-2025 These petitions were mentioned for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Ms. Usha Nandini. V. Adv.
Mr. Biju P Raman, AOR
Mr. John Thomas Arakal, Adv.

For Respondent(s) : Mr. Shuvodeep Roy, AOR

UPON mentioning the Court made the following
O R D E R

List on 07.10.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)